Subject: Amendment in import policy of seeds of Peas.

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy and Policy condition against HS Code 1209 91 40 and delete Policy Condition No.4 of Chapter 12 of ITC (HS), 2017, Schedule – I (Import Policy).

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
<th>Existing Policy Condition</th>
<th>Revised Policy Condition</th>
</tr>
</thead>
</table>
| 12099140  | Of Pea           | Restricted     | Free           | Import is ‘free’ subject to
phytosanitary import
conditions as per
note (4) below.        |

Effect of the Notification: Import policy of seeds of Peas is amended from 'Restricted' to 'Free' subject to phytosanitary import conditions as per Plant Quarantine (Regulation of Imports into India), Order 2003. Policy condition 4 to Chapter 12 of ITC (HS), 2017, Schedule – I (Import Policy) is hereby deleted.

This issues with the approval of Minister of Commerce & Industry.

(Alok Vardhan Chaturvedi)
Director General of Foreign Trade &
Ex-officio Addl. Secretary to the Government of India

(F.No. 01/89/180/02/AM-17/PC-2[A]/e-3200)

Note: The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.